

RE CALLING ATTENTION NOTICE
(Query)

SHRI P K DEO (Kalahandi) I would like to know that has happened to the calling-attention-notice which I had given this morning? I have not been intimated that it has been disallowed. It is regarding the partisan attitude of the Governor of Orissa.

MR SPEAKER I do not inform the hon Member in the House.

SHRI P K DEO I have not been informed. It has appeared in the newspapers that **

MR SPEAKER I shall not allow anything to be said here against the Head of a State. I shall not allow it to go on record. Since it is done without my permission this will not go on record.

SHRI SURENDRA MOHANTY (Kendrapara) I take very strong exception to this **

SHRI P K DEO Some time should be allotted for this calling attention notice.

MR SPEAKER I do not inform the Member in the House.

SHRI P K DEO This calling-attention notice has not been disallowed as yet. It is still pending consideration by you. We most respectfully submit that you may kindly allow it either tomorrow or the day after and give us an opportunity.

MR SPEAKER I do not commit myself.

SHRI PILOO MODY (Godhra) I want to say something about the matter concerning the ICAR.

MR SPEAKER I have received no notice. He just gets up and says something.

SHRI PILOO MODY I had written to you saying that tomorrow we are going to discuss with your permission the matter concerning the ICAR incident. Government should come forward and tell us what it has to say on that occasion. But today you find in the *Hindustan Times* a front page story

saying that the Government has decided to appoint a panel to go into the working of the ICAR. This is highly improper. When you have admitted a discussion on the subject here instead of coming before Parliament and making that announcement, it is highly improper that they should make the announcement in the press. Is it the intention of Government by doing so to take away from the substance and import of what is going to be discussed here? I therefore submit that you strongly pull up the Government for indulging in this sort of practice because they have now taken to the habit of planting news into newspapers when the matter is about to come before Parliament for discussion.

SHRI P K DEO The House has been completely ignored. You should pull them up.

MR SPEAKER How many times I should go on pulling them up?

SHRI S M BANERJEE (Kanpur) When the matter is coming before the House tomorrow, why should Parliament be treated like this? It is in bad taste. It will be a *post mortem* discussion. We will be having then. You should ask the Minister of Parliamentary Affairs about this. But he is not here.

SHRI PILOO MODY Where is the damn Minister of Parliamentary Affairs?

SHRI VASANT SAHIL (Akola) What does he mean by saying 'damn' Minister of Parliamentary Affairs?

SHRI PILOO MODY I can explain to Shri Sahil.

PAPERS LAID ON THE TABLE—Contd

REVIEW AND REPORT OF HINDUSTAN PHOTO FILMS, I TD

श्री सिद्धेश्वर प्रसाद : मैं कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अन्तर्गत निम्नलिखित पत्रों (हिन्दी तथा अंग्रेजी संस्करण) को एक-एक प्रति सभा पटल पर रखता हूँ :

[श्री सिद्धेश्वर प्रसाद]

(1) हिन्दुस्तान फोटो फिल्मस मैनुफैक्चरिंग कम्पनी लिमिटेड, उटकमाण्ड के वर्ष 1970-71 के कार्य की सरकार द्वारा समीक्षा ।

(2) हिन्दुस्तान फोटो फिल्मस मैनुफैक्चरिंग कम्पनी लिमिटेड, उटकमाण्ड, का वर्ष 1970-71 सम्बन्धी वार्षिक प्रतिवेदन तथा लेखपरीक्षित लेखे और उन पर नियंत्रक और महालेखा-परीक्षक की टिप्पणियाँ ।
[*Placed in Library. See No. LT-3035/72*]

COMMITTEE ON PETITIONS

MINUTES

SHRI A P, SHARMA (Buxar) : I beg to lay on the Table Minutes of the Fourth to Eleventh Sittings of the Committee on Petitions

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

MINUTES

SHRI S. C. SAMANTA (Tamluk) : I beg to lay on the Table Minutes of the Fourth to sixth sittings of the Committee on Absence of Member from the sittings of the house held during the current session

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. SPEAKER : The Committee on Absence of Members from the Sittings of the House in their Sixth Report have recommended that leave of absence be granted to the following Members for the periods indicated against each :

- (1) Shri S.R. Damani—6th to 31st May, 1972 (Fourth Session).
- (2) SHRI C.K. Jaffer Sharief—22nd April to 31st, May, 1972 (Fourth Session).
- (3) Shri Genda Singh—26th March to 20th May, 1972 (Fourth Session).
- (4) Shri T.H. Gavit—11th to 25th May, 1972 (Fourth Session)

I take it that the House agrees with the recommendations of the Committee.

SEVERAL HON. MEMBERS : Yes, Yes.

MR. SPEAKER : The Member will be informed accordingly.

COMMITTEE ON PETITIONS

FIFTH REPORT

SHRI A. P. SHARMA (Buxar) : I beg to present the Fifth Report of the Committee on Petitions.

COMMITTEE ON GOVERNMENT ASSURANCES

THIRD REPORT

SHRI INDER J. MALHOTRA : (Jammu) : I beg to present the Third Report of the Committee on Government Assurances.

12.50 hrs.

DIPLMATIC RELATIONS (VIENNA CONVENTION) BILL

REPORT OF SELECT COMMITTEE

SHRI B. R. BHAGAT (Shahabad) : I beg to present the Report of the Select Committee on the Bill to give effect to the Vienna Convention on Diplomatic Relations, 1961, and to provide for matters connected therewith.

12.51 hrs.

MATTER UNDER RULE 377

FAST BY SHRI GOKUL BHAI BHAT IN THE CAUSE OF PROHIBITION

SHRI SHYAMNANDAN MISHRA (Begusarai) : With your permission, I should like to refer to a matter of grave importance which requires the immediate attention of the Government of India. As the House is aware, a veteran freedom fighter and one of the architects of modern Rajasthan, Shri Gokul Bhai Bhat—a great Sarvodaya leader also—has been on fast for the last nine days in the cause of prohibition which is enshrined in the Constitution. Shri Bhat has been on an indefinite fast from the 16th instant. Since he failed to make the Government of Rajasthan fulfil its pledge to introduce complete prohibition by 1st